

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 518 of 2020**

**IN THE MATTER OF:**

**Kalinga Allied Industries India Pvt. Ltd.**

**...Appellant**

**Versus**

**Hindustan Coils Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant :** **Mr. Abhijit Sinha and Mr. Rakesh Wadhwan,  
Advocates**

**For Respondents:** **Mr. Virender Ganda, Senior Advocate with  
Mr. Vipul Ganda and Mr. Shally Khanna, Advocates  
for Respondent No. 1  
Mr. I.P.S. Oberoi and Mr. Dinesh Sood Advocates 'for  
the 'Resolution Professional'**

**ORDER**  
**(Through Virtual Mode)**

**16.06.2020** Status Report filed by the 'Resolution Professional' in terms of Diary No. 20225 is taken on record.

Mr. Virender Ganda, learned Senior Counsel appearing on behalf of Respondent No. 1 prays for an opportunity to be provided to him for filing reply-affidavit. We are of the considered opinion that it would be appropriate to allow him to file the reply-affidavit. The same be done within a week.

The Appellant is also permitted to file an affidavit in response to the status report of the 'Resolution Professional' within five days.

List the appeal on **26<sup>th</sup> June, 2020 at 12.00 Noon.**

**[ Justice Bansi Lal Bhat ]  
Acting Chairperson**

**[ Justice Jarat Kumar Jain ]  
Member (Judicial)**

**[ Shreasha Merla ]  
Member (Technical)**

/ns/RR/